

O.A. No. 184 of 2011

H.H.Moharana.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 31.03.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. The applicant has approached this Tribunal to redress his grievance regarding payment of first and second financial upgradation under the MACP Scheme w.e.f. 01.09.2008 and also for payment of the differential amount towards arrear salary, DCRG, Commuted Value of Pension, Leave Salary & Pension with 12% interest.

3. There is also an interim prayer to dispose of the representation under Annexure-A/5 by Respondent No.2

4. Mr. Routray, Ld. Counsel for the applicant submits that a direction may be issued to Respondent No.2

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to consider his representation and pass a reasoned order within a specific time frame.

5. Accordingly, without going into the merit of the case and as agreed to by the ld. Counsel for the parties, we hereby direct Respondent No.2 to consider the case of the applicant for payment of first and second financial upgradation under MACP Scheme taking into account the various points raised by the applicant in his representation and the same should be done within a period of 3 months from the date of receipt of a copy of this order.

6. With the above observation and direction, this O.A. stands disposed of.

7. Copy of this order be sent to Respondent Nos. 2 and 3, along with copy of the O.A. by Speed Post at the cost of the applicant. Mr. Routray, Ld. Counsel for the applicant undertakes to deposit the postal requisites by 05.04.2011.


MEMBER (Judl.)


MEMBER (Admn.)

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